

Act does not provide for pre-censorship of any programmes telecast on such TV channels. However, all TV programmes telecast on TV channels through the Cable TV networks are required to adhere to the Programme and Advertising Codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder.

The Government has set up an Electronic Media Monitoring Center (EMMC) to monitor the content of private TV channels with reference to the violation of Programme and Advertising Codes.

The Ministry has also constituted an Inter Ministerial Committee (IMC) to look into the violations of the Programme and Advertisement Codes. IMC has representatives from Ministry of Home Affairs, Defence, External Affairs, Law, Women and Child Development, Health and Family Welfare, Consumer Affairs and Advertising Standards Council of India (ASCI). IMC meets regularly and recommends action against violations.

In so far as social media is concerned, Ministry of Communications and Information Technology has informed that they do not have any plans to introduce censorship and regulate programmes telecast and published in television media and social media. The Section 69A of the Information Technology Act 2000 provides for blocking for public, access of videos and information that go viral on social media networks affecting the society in the interest of public order.

Digital addressable cable TV system

3139. SHRI AMBETH RAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has fixed any data for complete switch over to Digital Addressable Cable TV System (DAS) from existing Analog system to the entire parts of the country; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) and (b) As per the notification S.O. 2534 (E) dated 11.11.2011 issued by the Ministry, digitization of cable TV in India is to be completed in four phases by 31st December 2014. Phase-I and Phase-II of digitisation have already been completed. Phase-III is to be completed by 30th September 2014 whereas Phase-IV is to be completed by December, 2014.

Rehabilitation of Indians returned from Iraq

3140. SHRI K.N. BALAGOPAL: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government has a special scheme to rehabilitate Iraq returned Indians who faced lot of trauma because of recent internal disturbances; and

- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) and (b) Providing assistance for rehabilitation of Iraq returned Indians is the responsibility of the State Governments. Minister of Overseas Indian Affairs has personally written to the Chief Ministers of the State Governments to do the needful.

Protection of women going abroad for work

3141. PROF. M.V. RAJEEV GOWDA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether there has been an increase in the number of Indian women working in Gulf countries over the last three years, if so, the details thereof; and
- (b) the nature of jobs being offered to these women, and the measures taken by Government to ensure their protection in their countries?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) Data of Indian women working in Gulf Countries are not maintained by the Ministry of Overseas Indian Affairs. However, the number of Emigration Clearance granted to the Indian women under Emigration Check Required (ECR) category to Gulf countries during the last 3 years as under shows a marginal increase:

April 2011 - March 2012 - 16848

April 2012 - March 2013 - 20137

April 2013 - March 2014 - 20786

- (b) The jobs offered to women are as Domestic workers, Beauticians, Staff Nurses, Teachers, Executives, Office Assistants/Secretaries, Doctors, Engineers, Accountants, Receptionists, Sales Executive etc.

Besides other stipulations, the following are the measures taken by Government to ensure the protection of women in Gulf countries who have to emigrate with emigration clearance from the concerned Protector of Emigrants:

1. Application of the age restriction of not below 30 years to all women emigrating on Emigration Check Required (ECR) passports.
2. Defining a minimum referral wage for emigrants.
3. Stipulation of a security deposit of US \$ 2500 per worker from the foreign employer to be deposited with the Indian Mission.
4. Compulsory attestation of employment documents for all women emigrants with ECR Passports by the Indian Mission.